

File No. REG/11/27/ BEVO- Labelling/FSSAI-2018

Food Safety and Standards Authority of India

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

FDA Bhawan, Kotla Road, New Delhi-110002

The 28th June, 2019

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalisation of Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2019 relating to labelling requirements for Blended Edible Vegetable Oils.

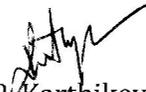
Reference is drawn to Notification No. REG/11/27/ BEVO- Labelling/FSSAI-2018 dated 24th December, 2018 published in the Gazette of India prescribing the labelling requirements for Blended Edible Vegetable Oils.

2. Representations from various stakeholders were received mentioning the difficulties in complying with the requirements of font size in the above mentioned notification and the same were placed before Scientific Panel on Labelling and Claims/Advertisements. After due consideration of representations received from various stakeholders, Scientific Panel has agreed to modify the requirements of font size.

3. The recommendations of Scientific Panel are being included in the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 as an amendment, but the same is likely to take time while following the due process of notification. Pending the final notification of the amendment regulations, it has been decided to operationalise these amendment regulations, enclosed herewith, with immediate effect keeping in mind the consumer interest and the need for fair practices in food business operation.

4. The Food business operators shall follow these revised regulations and the enforcement of these regulations shall commence after the 6 months from the date of issuance of this direction or after final notification in the Gazette of India, whichever is later.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 18 (2) (d) read with Section 16 (5) of the Food Safety and Standards Act, 2006.



(P: Karthikeyan)

Deputy Director (Regulations & Codex)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI

Notice for operationalisation of Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2019 w.r.t. labelling requirements for Blended Edible Vegetable Oils.

1. The Food Safety and Standards Authority of India, hereby makes the following regulations operational with immediate effect. The enforcement of these regulations shall commence after the 6 months from the date of issuance of this direction or after final notification in the Gazette of India, whichever is later.

2. In the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 (herein after refer as said regulations), -

(1) In regulation 2.4, in sub-regulation 2.4.2, for clause 11, the following shall be substituted, namely:-

“11. Every package containing an admixture of edible oils shall carry the following label declaration in bold capital letter immediately below its brand name/trade name on the front of pack, namely:-

“BLENDED EDIBLE VEGETABLE OIL”

(Name and nature* of edible vegetable oil)% by weight

(Name and nature* of edible vegetable oil).....% by weight

(*i.e. in raw or refined form)

For pack size less than one litre, the font size of the label declaration “**BLENDED EDIBLE VEGETABLE OIL**”, shall not be less than 3 mm with the length of declaration statement as 35 mm minimum and for label declaration “Name and Nature of edible vegetable oil.....% by weight”, font size shall not be less than 2 mm.

For pack size one litre to below 5 litre, the font size of the label declaration “**BLENDED EDIBLE VEGETABLE OIL**” shall not be less than 4 mm with the length of declaration statement as 45 mm minimum and for label declaration “Name and Nature of edible vegetable oil.....% by weight” font size shall not be less than 2.5 mm.

For pack size five litre and above, the font size of the label declaration “**BLENDED EDIBLE VEGETABLE OIL**” shall not be less than 10 mm and for label declaration “Name and Nature of edible vegetable oil.....% by weight” font size shall not be less than 3 mm.

There shall also be the following declaration in bold capital letters along with the name of product on front of pack,-

NOT TO BE SOLD LOOSE